



ITEM NO.3

COURT NO.11

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1802/2019

JASKARAN

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 158694/2023 - EXEMPTION FROM FILING O.T.
IA No. 158691/2023 - GRANT OF BAIL)

Date : 19-10-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Appellant(s)

Ms. Vanshaja Shukla, AOR
Mr. Rishad Murtaza, Adv.
Ms. Aishwarya Mishra, Adv.
Mr. Siddhant Yadav, Adv.

For Respondent(s)

Mr. Ardhendumauli Kumar Prasad, A.A.G.
Mr. Rohit K. Singh, AOR
Mr. Vijay Kumar, Adv.
Mr. Prakhar Srivastav, Adv.

UPON hearing the counsel the Court made the following
O R D E R

IA No. 158691/2023 - GRANT OF BAIL

Heard the learned counsel appearing for the parties
on the application for grant of bail.

The appellant has undergone more than half of the
substantive sentence. Hence, the appellant is entitled
to be enlarged on bail till the disposal of the appeal.

Accordingly, the appellant shall be produced before the Trial Court within a period of ten days from today. The Trial Court shall enlarge the appellant on bail on appropriate terms and conditions pending the final disposal of this appeal.

The application is accordingly allowed.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER